

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 136/2016  
RT CP (CAA) NO. 190/Chd/Hry/2017**

**Sections 391-394 of the  
Companies Act, 1956 and  
Section 230 of the  
Companies Act, 2013.**

**In the matter of scheme of amalgamation between:**

Biomet Orthopaedic India Pvt. Ltd. ...Petitioner No.1-Transferor Co.  
And  
Zimmer India Pvt. Ltd. ...Petitioner No.2-Transferee Co.

Present: Mr. Atul Nanda, Senior Advocate, Mr. Pranav Vyas, Mr. Sahil Sharma, Mr. Anurag Kulharia & Ms. Aneeta Harsh, Advocates for the Petitioner-companies  
Mr. Deepankur Sharma, Advocate, for Regional Director and Official Liquidator

The learned counsel for the Official Liquidator has filed a detailed reply of the Official Liquidator in response to the reply of the petitioner along with the documents including the copies of acknowledgement of filing of the Income Tax Returns from the assessment years 2011-12 to 2015-16. The same be taken on record. Copy of the same has also been supplied to the learned counsel for the petitioner-companies.

The learned Senior Counsel for the petitioners states on instructions that there were no losses of the Transferor Company for any of the years available for set-off in the hands of the Transferee Company. The statement is taken on record.

The learned senior counsel for the petitioner seeks to file the tabulated information with regard to the accounts of the company for the years 2011-12 to 2015-16.

List the matter on 08.08.2018. The needful be done before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

August 06, 2018  
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